

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO:LOK/INQ/14-A/596/2014/ ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 24/04/2018

RECOMMENDATION

Sub:- Departmental inquiry against Smt. Sumitha,
Anganawadi Supervisor, Srinivasa Saradagi Circle,
Gulbarga (Rural) Taluk, Gulbarga District – Reg.

Ref:- 1) Government Order No.ಮಮಇ 169 ಎಸ್‌ಜೆಡಿ 2014,
Bengaluru dated 18/10/2014

2) Nomination order No.LOK/INQ/14-A/596/2014,
Bengaluru dated 19/11/2014 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Report dated 21/04/2018 of Additional Registrar of
Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 18/10/2014, initiated the disciplinary proceedings against Smt. Sumitha, Anganawadi Supervisor, Srinivasa Saradagi Circle, Gulbarga (Rural) Taluk, Gulbarga (hereinafter referred to as Delinquent Government Official, for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/596/2014, Bengaluru dated 19/11/2014 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by her. Subsequently by Order No.UPLOK-1/DE/2017, Bengaluru dated 6/7/2017, the Additional Registrar of

Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO.

3. The DGO Smt. Sumitha, Anganawadi Supervisor, Srinivasa Saradagi Circle, Gulbarga (Rural) Taluk, Gulbarga was tried for the following charge:-

“That you DGO Smt. Sumitha, while working as Anganawadi Supervisor, Srinivasa Saradagi Circle, Gulbarga, has demanded and accepted illegal gratification of Rs.8,000/- from the Complainant Smt. Shanthabai, W/o. Mohan Jamadar on 21.7.2011 for appointing her for the post of Anganawadi helper and thereby you DGO failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Smt. Sumitha, Anganawadi Supervisor, Srinivasa Saradagi Circle, Gulbarga (Rural) Taluk, Gulbarga


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, she is due to retire from service on 30/6/2028.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Smt.Sumitha, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Smt. Sumitha, Anganawadi Supervisor, Srinivasa Saradagi Circle, Gulbarga (Rural) Taluk, Gulbarga.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1944
State of Karnataka,
Bengaluru

